

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2990

ANSWERED ON:22.08.2006

GRANTS UNDER POST MATRIC SCHOLARSHIP SCHEME

Barad Shri Jashubhai Dhanabhai;Moghe Shri Krishna Murari;Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) Details of funds sought by various State Governments for the post matric scholarship in the current financial year 2006-07, State-wise;
- (b) The details of funds released by the Union government to various States, so far,
- (c) The number of students benefited by such scholarship during 2005-06 and proposed to be benefited in the current year in various States;
- (d) Whether the Government proposes to share the funds being spent by the State Governments on post matric scholarship scheme;
- (e) If so, the time by which orders to this effect are proposed to be issued; and
- (f) If not, the reasons therefor?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P. R. KYNDIAH)

(a) During the current financial year, proposals submitted by various State Governments and funds sought under the scheme of Post matric Scholarship

(PMS) for ST students is as under:-

S.No. Name of the State Govt. Amount asked for PMS Scheme
(Rs. in lakh)

1.Andhra Pradesh 4330.95

2.Chhattisgarh 724.36

3.Mizoram 1153.07

4.Manipur 1316.45

5.Jharkhand 1002.33

(b)& (c) The grants-in-aid under the Post Matric Scholarship Scheme released by the Ministry of Tribal Affairs to various State Governments/UT Administrations during the year 2006-07 and number of beneficiaries covered during the year 2005-06 and proposed to be covered during the year 2006-07 is at Annexure-1.

(d) The Scheme of Post Matric Scholarship (PMS) for ST students is a Centrally Sponsored Scheme and funds spent by State Governments/UT Administrations on this Scholarship are already shared by the Ministry of Tribal Affairs by giving 100% funds over and above the committed liability of State Governments/UT Administrations. In case of North Eastern States, 100% central assistance is provided since the committed liability condition does not apply to them.

(e) & (f) Does not arise.

